

**Directorate General of Foreign Trade**  
**Udyog Bhawan**  
**DES-V Section**

**Minutes of the Meeting NC-V held on 18.10.2007**

The Meeting No. 28/AM-08 for the licensing year 2007-08 to consider the cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2004-09 pertaining to Textiles and Leather was held on 18.10.2007 in Room No.4 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

Sl. No.	Name of the representatives & their designation	Department
1.	Sh. Ranjit Kumar, Jt. Commissioner	DOR
2.	Sh.B.B Bharti, Director,	Regional Office of TC, Noida.
3.	<u>Sh. Rajinder Pal Singh, DDG</u>	DGFT
4.	Sh. Kuldeep Singh, Asstt. Director	O/o DC(MSME)
5.	Sh. Pradip Kumar, FTDO	DGFT

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**(TEXTILES and LEATHER ITEMS)**

**MEETING NUMBER** : 28/84-ALC3/2007 **MEETING DATE** : 18.10.2007

At the outset, the Minutes of NC Meeting No.26/AM08 held on 04.10.2007 and 27/AM08 held on 11.10.2007 were ratified by the Committee. Thereafter The Agenda for individual cases for Meeting No. 28/AM08 was taken up for discussion and the decision taken in respect of each case is enumerated below: -

## Online agenda case

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Case No.:1/24/84-ALC3/2007	Party Name:CELEBRITY FASHIONS LTD.,	Meet No/Date:28/84-ALC3/2007 18.10.2007	Status: Approved
HQ File :01/84/050/00133/AM08/	RLA File :04/24/040/00180/AM08/	Lic.No/Date:0410090500 10.08.2007	
Decision: The Committee considered the case as per agenda and in consultation with the representative of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case on the basis of written comments of DC (MSME) conveyed vide their U.O No. 37(5)/88/07-08/Hosy. dated 16.10.2007 as detailed below: -			
Export item		Import item	Qty. allowed
Men's Short sleeve Straight Collar plaid Shirt made of 100% Cotton Yarn Dyed Plaid Woven Fabric GSM-121+/-10%. (Style No. 90686)		100% Cotton Yarn Dyed Plaid Woven Fabric, GSM-121+/-10%.	03.25 Sq. Mtrs/ pc.
The GSM should match in both import & export.			
The R.A shall be advised to take necessary action subject to compliance of other usual conditions. They have to check/monitor the same by imposing Style No. on export side.			

## Manually generated agenda cases

Case No.625	M/s.Luminous International
NC 28/08 dt.18.10.2007	F.NO.1/84/50/450/AM07/DES-V
Export of Industrial leather hand gloves with twaron/Kevlar interlock lining inside.	
Advance Authorization No No.0210096718 dt.27.12.2006 – under Para 4.7 of HBP(Vol1)/2004-2009.	
R.A. Ref.No.02/24/040/264/AM07	(Review Case)

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that firm have neither submitted the sample nor justification for the use of import item No. 2 i.e. Interlock from 40% KedMar, 60% Stainless Steel Lining in Industrial Hand Gloves. In view of this Committee decided to call for the sample of Export Product from firm and defer the case for re-listing on 15.11.2007.

Case No.626	M/s. Calico Trends
NC 28/08 dt. 18.10.2007	F.No. 01/84/162/554/AM-07/DES-V
Ratification of input output norms against Advance Authorisation No.0610010966 dt. 28.07.2006 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DIPP. It was therefore decided to defer the case for re-listing on 01.11.2007.

Case No.627	M/s. Calico Trends
NC 28/08 dt. 18.10.2007	F.No. 01/84/50/493/AM-07/DES-V
Ratification of input output norms against Advance Authorisation No.0610011703 dt. 01.02.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DIPP. It was therefore decided to defer the case for re-listing on 01.11.2007.

Case No.628	M/s. Calico Trends
NC 28/08 dt. 18.10.2007	F.No. 01/84/50/34/AM-08/DES-V
Ratification of input output norms against Advance Authorisation No.0610011962 dt. 01.05.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DIPP. It was therefore decided to defer the case for re-listing on 01.11.2007.

Case No.629	M/s. Celebrity Fashions Ltd.
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NC 28/08 dt. 18.10.2007	F.No. 01/84/162/756/AM-08/DES-V
Ratification of input output norms against Advance Authorisation No.0410090755 dt. 29.08.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda and in consultation with the representative of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case taking cue from recommendations of DC (MSME) conveyed vide their U.O No. 37(5)/88/07-08/Hosy. dated 16.10.2007 in similar case of the firm as detailed below: -

Export item	Export Qty.	Import item	Qty. allowed
Men's Short sleeve Straight Collar plaid Shirt made of 55% linen 45% Cotton Yarn Dyed Woven Fabric GSM-150+/-10%. (Style No.D1867110)	26806 Pcs.	55% linen 45% Cotton Yarn Dyed Woven Fabric GSM-150+/-10%.	03.25 Sq. Mtrs/ pc.

The GSM should match in both import & export.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions. They have to check/monitor the same by imposing Style No. on export side.

Case No.630	M/s. Celebrity Fashions Ltd.
NC 28/08 dt. 18.10.2007	F.No. 01/84/162/762/AM-08/DES-V
Ratification of input output norms against Advance Authorisation No.0410090743 dt. 29.08.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda and in consultation with the representative of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case taking cue from recommendations of DC (MSME) conveyed vide their U.O No. 37(5)/88/07-08/Hosy. dated 16.10.2007 in similar case of the firm as detailed below: -

Export item	Export Qty.	Import item	Qty. allowed
Men's Short sleeve Straight Collar plaid Shirt made of 100% Cotton Poplin Yarn Dyed Woven Fabric GSM-130+/-10%.	30300 Pcs.	100% Cotton Poplin Yarn Dyed Woven Fabric, GSM-130+/-10%.	03.25 Sq. Mtrs/ pc.

The GSM should match in both import & export.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions. They have to check/monitor the same as per Order No. 484843 on export side.

Case No.631	M/s. Celebrity Fashions Ltd.
NC 28/08 dt. 18.10.2007	F.No. 01/84/162/757/AM-08/DES-V
Ratification of input output norms against Advance Authorisation No.0410090752 dt. 29.08.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda and in consultation with the representative of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case taking cue from recommendations of DC (MSME) conveyed vide their U.O No. 37(5)/88/07-08/Hosy. dated 16.10.2007 in similar case of the firm as detailed below: -

Export item	Export Qty.	Import item	Qty. allowed
Men's Short sleeve Straight Collar plaid Shirt made of 100% linen Woven Fabric GSM-180+/-10%. (Style No. 24230)	50000 Pcs.	100% linen Woven Fabric GSM-180+/-10%. (Style No.D1867110)	03.25 Sq. Mtrs/ pc.

The GSM should match in both import & export.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions. They have to check/monitor the same by imposing Style No. on export side.

Case No.632	M/s. Abdullah Tannery Pvt. Ltd.
NC 28/08 dt. 18.10.2007	F.No. 01/80/50/535/AM-07/DES-V
Ratification of input output norms against Advance Authorisation No.0610011064 dt. 21.08.2006 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DIPP. It was therefore decided to defer the case for re-listing on 01.11.2007.

Case No.633	M/s. Gupta Hair Products Pvt. Ltd.
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NC 28/08 dt. 18.10.2007	F.No. 01/85(82)/50/746/AM-06/DES-V
Ratification of input output norms against Advance Authorisation No.2610004980 dt. 05.10.2005 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda and observed that firm have not furnished stage-wise wastage to justify their claim for a total wastage of 33%. In view of this Committee decided to reject the case.

RLA may take suitable consequential action accordingly.

Case No.634	M/s. Gupta Hair Products Pvt. Ltd.
NC 28/08 dt. 18.10.2007	F.No. 01/87/50/1431/AM-05/DES-V
Ratification of input output norms against Advance Authorisation No.0410066786 dt. 02.02.2005 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda and observed that firm have not furnished stage-wise wastage to justify their claim for a total wastage of 5.26%. In view of this Committee decided to reject the case.

RLA may take suitable consequential action accordingly.

Case No.635	M/s. Indian Hair Industries Pvt. Ltd.
NC 28/08 dt. 18.10.2007	F.No. 01/85(82)/50/1052/AM-07/DES-V
Ratification of input output norms against Advance Authorisation No.2610005702 dt. 27.09.2006 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda and observed that firm have not furnished stage-wise wastage to justify their claim for a total wastage of 5.26%. In view of this Committee decided to reject the case.

RLA may take suitable consequential action accordingly.

Case No.636	M/s. Advin International
NC 28/08 dt. 18.10.2007	F.No. 01/85/50/50/AM-08/DES-V

Ratification of input output norms against Advance Authorisation No.1010026990 dt. 25.07.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.
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Decision: The Committee considered the case as per agenda and observed that in this case only stenciling of coir work is appeared to be involved which is a miniscule process and not covered under the provision of Para 4.7 of Handbook of Procedures. In view of this Committee after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to reject this case

RLA may take suitable consequential action accordingly.

Case No.637	M/s. Gupta Enterprises Eluru
NC 28/08 dt. 18.10.2007	F.No. 01/85/50/12/AM-08/DES-V
Ratification of input output norms against Advance Authorisation No.410089132 dt. 25.04.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda and observed that firm have not furnished stage-wise wastage to justify their claim for a total wastage of 25%. In view of this Committee decided to reject the case.

RLA may take suitable consequential action accordingly.

Case No.638	M/s. Gupta Enterprises Eluru
NC 28/08 dt. 18.10.2007	F.No. 01/85/162/766/AM-07/DES-V
Ratification of input output norms against Advance Authorisation No.410086085 dt. 01.12.2006 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda and observed that firm have not furnished stage-wise wastage to justify their claim for a total wastage of 25%. In view of this Committee decided to reject the case.

RLA may take suitable consequential action accordingly.

Case No.639	M/s. Gupta Enterprises Eluru
NC 28/08 dt. 18.10.2007	F.No. 01/85/50/13/AM-08/DES-V

Ratification of input output norms against Advance Authorisation No.410089135 dt. 25.04.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.
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Decision: The Committee considered the case as per agenda and observed that firm have not furnished stage-wise wastage to justify their claim for a total wastage of 25%. In view of this Committee decided to reject the case.

RLA may take suitable consequential action accordingly.

Case No.640	M/s. Indian Hair Industries Pvt. Ltd.
NC 28/08 dt. 18.10.2007	F.No. 01/85(82)/50/1693/AM-07/DES-V
Ratification of input output norms against Advance Authorisation No.2610006044 dt. 22.02.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda and observed that firm have not furnished stage-wise wastage to justify their claim for a total wastage of 5.26%. In view of this Committee decided to reject the case.

RLA may take suitable consequential action accordingly.

Case No.641	M/s. Raj Overseas, Panipat.
NC 28/08 dt. 18.10.2007	F.No. 01/84/162/077/AM-08/DES-V
Fixation/Modification of input output norms for export of Hand knotted/ Woven/Tufted Woolen Carpet.	

Decision: The Committee considered the case as per agenda and observed that Industry-wide experience with reference to the requirement of inputs and wastages thereon have not been given for any of the inputs sought for fixation/modification of input output norms for the said export product. In view of this Committee is constrained to reject the case.

Council may be informed accordingly.

Case No.642	M/s. Shahi Exports Pvt. Ltd., Bangalore.
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NC 28/08 dt. 18.10.2007	F.No. 01/84/162/784/AM-08/DES-V
Advance Authorisation No. 0710053449 dt. 20.9.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009	
RLA, Bangalore. Ref. No.07/24/40/447/AM08.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC(MSME)/TC, Mumbai. It was therefore decided to await comments from them and defer the case for re-listing on 15.11.2007.

Case No.643	M/s. Dulari Exposrts Pvt. Ltd.
NC 28/08 dt. 18.10.2007	F.No. 01/84/50/56/AM-08/DES-V
Ratification of input output norms against Advance Authorisation No.0510203966 dt. 22.05.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda and in consultation with the representative of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case on the basis of written comments of DC (MSME) conveyed vide their U.O No. 37(5)/75/07-08/Hosy. dated 07.09.2007 as detailed below: -

Export Product	Export Qty.	Import Product	Qty. allowed
Pant (Full Size) made from 98% cotton, 2% spandex yarn dyed fabric, GSM-233 (+/-10%) (Style No. J 41340 BP)	12000 Pcs.	1. 98% cotton, 2% spandex yarn dyed fabric, GSM-233 (+/-10%)  2. 2717.54 Sq mtrs. 97% cotton 3% spandex stretch Twill, GSM-260 (+/-10%)	1.99 Sq. Mtrs/Pc  0.26 Sq. Mtrs./Pc

The GSM should match in both import & export.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions. They have to check/monitor the same by imposing Style No. on export side.

Case No.644	M/s. Richa & Company, New Delhi.
NC 28/AM08 dt. 18.10.2007	F.No. 01/84/50/822/AM06/DES-V
Export of Ladies Shirt 55% Linen 45% Rayon Yarn Dyed Woven Fabrics GSM : 140 +/- 10% Variation	

against import of 55% Linen 45% Rayon Yarn Dyed Woven Fabrics GSM : 140 +/- 10% Variation, etc.
Advance Licence No.0510179444 dated 24.3.2006 - under Para 4.7 of HBP (Vol.I) 2004-2009.
RLA, CLA, New Delhi. Ref. No.05/24/40/1023/AM06.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME)/TC, Mumbai. It was therefore decided to await comments from them and defer the case for re-listing on 15.11.2007.

Case No.645	M/s. <u>United Electrotex Pvt. Ltd.</u> , Bangalore.
NC 28/08 dt. 18.10.2007	F.No. 01/84/162/783/AM-08/DES-V
Advance Authorisation No. 0710053299 dt. 12.9.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009	
RLA, Bangalore. Ref. No.07/24/40/116/AM08.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that as per documents/details submitted by the firm, the total export order for Men’s Pants is 4280 Pcs, whereas applicant, in the application have mentioned 6799 Pcs against the export Qty. for the same. Similarly, as per details given in Order, total export Qty. for Men’s Jackets is 1200 Pcs, whereas applicant, in the application have motioned 1260 Pcs against the export Qty. for the same. Moreover, the requirement of import item against export product-wise has not been given. In view of this it appears that export order submitted by the firm does not relate to this case. Hence, Committee decided to reject the case.

RLA may take suitable consequential action accordingly.

Case No.646	M/s. R.B.R. Garments (P) Ltd., Tirupur.
NC 28/08 dt. 18.10.2007	F.No. 01/84/162/745/AM-08/DES-V
Advance Authorisation No. 3210036020 dt. 21.8.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009	
RLA, Coimbatore. Ref. No.32/24/40/030/AM08.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that drawing of export product submitted by the firm does not indicate the requirement of import items export product-wise. In other words, it is not clear that which import items are required for which export products out of 3 export products. Accordingly, Committee was not in a position to compute the requirement of 6 import items export product-wise and in the absence of above details decided to reject the case.

RLA may take suitable consequential action accordingly.

Case No.647	M/s.Punit Creation, Mumbai
NC 28/08 dt.18.10.2007	F.NO.1/84/50/472/AM06
Export of Mens/Ladies T-Shirts.	
Advance Authorization No No.0310352084 dated 17.10.2005 – under Para 4.7 of HBP(Vol1)/2004-2009.	
R.A. Ref.No.03/95/040/724/AM06	

Decision: The Committee considered the case as per agenda and in consultation with the representative of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case on the basis of written comments of DC (MSME) conveyed vide their U.O No. 37(5)172/05-06/Hosy. dated 16.10.2007 as detailed below: -

Export item	Import item	Qty. allowed
Men's T- Shirt made from 100% Polyester Mesh Fabric, GSM-180+/-10%, 100% Polyester Dazzel Fabric, GSM-180+/-10% and 100% Polyester Rib Fabric, GSM-300+/-10% (style No. 18500)	100% Polyester Mesh Fabric, GSM-180+/-10%.	01.00 Sq. Mtrs/ pc.
	100% Polyester Dazzle Fabric, GSM-180+/-10%.	01.10 Sq. Mtrs/ pc.
	100% Polyester Rib Fabric, GSM-300+/-10%,	0.010 Sq. Mtrs/ pc.

The description of export item may be amended to read as "Men's T-Shirt made from 100% Polyester Mesh Fabric, GSM-180+/-10%,

100% Polyester Dazzel Fabric, GSM-180+/-10% and 100% Polyester Rib Fabric, GSM-300+/-10%".  
The GSM should match in both import & export.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions. They have to check/monitor the same by imposing Style No. on export side.

Case No.648	M/s. S.P. Apparels Ltd., Coimbatore.
NC 28/08 dt. 18.10.2007	F.No. 01/84/50/149/AM-07/DES-V
Advance Authorisation No. 3210032893 dt. 26.6.2006 – under Para 4.7 of HBP (Vol.I) 2004-2009.	
RLA, Coimbatore. Ref. No.32/24/40/028/AM07.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and perused the recommendations received from DC(MSME) conveyed vide their U.O dated 16.10.2007 and TC, Mumbai conveyed vide their letter dated 18.10.2007. It was observed that earlier NC had decided this case on the basis of recommendations of DC (SSI) allowing import items from S.No 1 to 4 as firm had not submitted the details of remaining import items. Now, DC (MSME) have sent their recommendations based on the details submitted by the firm in respect of all import items. Accordingly, Committee decided to ratify the advance authorization issued in this case on the basis of recommendations of DC (MSME) as detailed below: -

The R.A shall be advised to take necessary action subject to compliance of other usual conditions. They have to check/monitor the same by imposing Style No. on export side.

S. NO	Import item	Total Qty. allowed
1	Spun Polar fleece 100% Polyester fabric both side brushed, GSM-220 +/- 10%.	18077 sq. mtrs
2	Spun Polar fleece 100% Polyester fabric one side brushed, GSM-220 +/- 10%.	604 Sq. mtrs
3	100% Polyester light weight Polar fleece fabric in brush back, GSM-220 +/- 10%.	6056 sq. mtrs.
4	100% Polyester light weight Polar fleece fabric in brush back, GSM-220 +/- 10%.	172 sq. mtrs.
5	Flower printed Velour 80% Cotton 20% Polyester Fabric, GSM-250 +/-	341 sq. mtrs.

	10%.	
6	CVC Velour 80% Cotton 20% Polyester Fabric, GSM-250 +/- 10%.	1038 sq. mtrs.
7	Star printed Micro Polar Fleece 100% Polyester Fabric, GSM-220 +/- 10%.	766 sq. mtrs.
8	Micro Polar Fleece 100% Polyester Fabric both side brushed, GSM-220 +/- 10%.	765 sq. mtrs.
9	Micro Polar Fleece 100% Polyester Fabric one side brushed, GSM-220 +/- 10%.	85 sq. mtrs.

Case No.649	M/s. S.P. Apparels Ltd., Coimbatore.
NC 28/08 dt. 18.10.2007	F.No. 01/84/50/045/AM-07/DES-V
Advance Authorisation No. 3210032387 dt. 1.5.2006 – under Para 4.7 of HBP (Vol.I) 2004-2009.	
RLA, Coimbatore. Ref. No.32/24/40/009/AM07.	

Decision: The Committee considered the case as per agenda and in consultation with the representative of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case on the basis of written comments of DC (MSME) conveyed vide their U.O No. 37(5)45/06-07/Hosy. dated 16.10.2007 as detailed below: -

S.NO	Export item	Import item	Qty allowed
1	Babies' Garments made out of Micro Polar Fleece 100% Polyester both side Brushed and one side brushed Fabric. (Order No. 40311, 40251, 40241)	1) Micro Polar fleece 100% Polyester both side brushed fabric, GSM-220 +/- 10%. 2) Micro Polar fleece 100% Polyester one side brushed fabric, GSM-220 +/- 10%.	0.92 sq. mtrs/pc. 0.05 sq. mtrs/pc.
2	Babies' Garments made out of Micro Polar Fleece 100% Polyester both side Brushed, one side brushed and printed Micro Polar fleece Fabric. (Order No. 40221)	1) Micro Polar fleece 100% Polyester both side brushed fabric, GSM-220 +/- 10%. 2) Printed Micro Polar fleece 100% Polyester fabric, GSM-220 +/- 10%. 3) Micro Polar fleece 100% Polyester one side brushed fabric, GSM-220 +/- 10%.	0.42 sq. mtrs/pc. 0.45 sq. mtrs/pc. 0.04 sq. mtrs/pc.
3	Girls' Sleep Suit made out of Micro Polar Fleece 100% Polyester both side Brushed and one side	1) Micro Polar fleece 100% Polyester both side brushed fabric, GSM-220 +/- 10%. 2) Micro Polar fleece 100% Polyester one side brushed fabric, GSM-220 +/- 10%.	0.92 sq. mtrs/pc. 0.05 sq. mtrs/pc.

	brushed. (Order No. 40311, 40251)		
4	Boys' Sleep Suit made out of Micro Polar Fleece 100% Polyester both side Brushed and one side brushed. (Order No. 40241)	1) Micro Polar fleece 100% Polyester both side brushed fabric, GSM-220 +/- 10%. 2) Micro Polar fleece 100% Polyester one side brushed fabric, GSM-220 +/- 10%.	0.98 sq. mtrs/pc.  0.05 sq. mtrs/pc.
5	Boys' sleep suits made out of Micro Polar Fleece 100% Polyester both side Brushed, one side brushed and Printed Micro Polar fleece fabric. (Order No., 40221)	1) Micro Polar fleece 100% Polyester both side brushed fabric, GSM-220 +/- 10%. 2) Printed Micro Polar fleece 100% Polyester fabric, GSM-220 +/- 10%. 3) Micro Polar fleece 100% Polyester one side brushed fabric, GSM-220 +/- 10%.	0.42 sq. mtrs/pc.  0.46 sq. mtrs/pc.  0.04 sq. mtrs/pc.

6	Babies' Garments with Hat made out of Micro Polar Fleece 80% cotton 20% Polyester velour and printed velour fabric. (Order No. 40281, 40301, 40271, 40261)	1) CVC Velour 80% Cotton 20% Polyester GSM-250 +/- 10%.  2) Printed Velour 80% Cotton 20% Polyester, GSM-250 +/- 10%.	0.76 sq. mtrs/pc.  0.23 sq. mtrs/pc.
7	Boys' Sleep Suit with Hat made out of Micro Polar Fleece 80% cotton 20% Polyester velour and printed velour fabric (Order No. 40261, 40281, 40271)	1) CVC Velour 80% Cotton 20% Polyester GSM-250 +/- 10%.  2) Printed Velour 80% Cotton 20% Polyester GSM-250 +/- 10%.	0.76 sq. mtrs/pc.  0.23 sq. mtrs/pc.
8	Girls' Garments with Hat made out of Micro Polar Fleece 80% cotton 20% Polyester velour and printed velour fabric. (Order No. 40301)	1) CVC Velour 80% Cotton 20% Polyester GSM-250 +/- 10%.  2) Printed Velour 80% Cotton 20% Polyester GSM-250 +/- 10%.	0.76 sq. mtrs/pc.  0.23 sq. mtrs/pc.
9	Girls Sleep Suit made out of Spun Polar Fleece 100%	1) Printed Polar fleece 100% Polyester fabric. GSM-220 +/- 10%.	01.21 sq. mtrs/pc.

	Polyester both side Brushed and Printed Polar Fleece Fabric. (Order No. 40651, 39151)	2) Spun Polar fleece 100% Polyester fabric, GSM-220 +/- 10%. 3) 100% acrylic BOA piles fabric, wt-780 gms/yd+/- 10%. 4) Spun Polar fleece 100% Polyester one side brushed fabric, GSM-220 +/- 10%.	0.21 sq. mtrs/pc. 0.006 sq. mtrs/pc. 0.10 sq. mtrs/pc.
10	Girls Sleep Suit made out of Spun Polar Fleece 100% Polyester both side Brushed and Printed Polar Fleece Fabric. (Order No. 40661, 39141)	1) Printed Polar fleece 100% Polyester fabric, GSM-220 +/- 10%. 2) Spun Polar fleece 100% Polyester fabric, GSM-220 +/- 10%. 3) 100% acrylic BOA piles fabric, wt-780 gms/yd+/- 10%.	01.51 sq. mtrs/pc. 0.05 sq. mtrs/pc. 0.011 sq. mtrs/pc.

The GSM should match in both import & export.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions. They have to check/monitor the same by imposing Order Nos. mentioned above on export side.

Case No.650	M/s.Lavanya Enterprises, Eluru.
NC 28/08 dt.18.10.2007	F.NO.1/85/(82)/50/747/AM06/DES-VI/V
Export of Human Hair Dressed Or other wise worked	
Advance Authorization No No.2610004981 dated 05.10.2005 – under Para 4.7 of HBP(Vol1)/2004-2009.	
R.A. Ref.No.26/80/040/24/AM06	

Decision: The Committee considered the case as per agenda and observed that firm have not furnished stage-wise wastage to justify their claim for a total wastage of 33.33%. In view of this Committee decided to reject the case.

RLA may take suitable consequential action accordingly.

Case No.651	M/s. Vardhman Textile Ltd., Ludhiana.
NC 28/08 dt. 18.10.2007	F.No. 01/84/162/525/AM-08/DES-V
Advance Authorization No. 3010052526 dt. 26.7.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009	
RLA, Ludhiana. Ref. No.30/24/40/021/AM08.	

Decision: The Committee considered the case as per agenda and observed that this case has already been cleared by NC in its meeting



held on 13.09.2007 by allowing the import item as applied for i.e. 14.6% wastage. But, inadvertently, the name of the firm and Advance Authorization No. & date were recorded incorrect. Accordingly, Committee decided to grant ex-post facto approval for the same by amending the name of firm from M/s VMT Spinning Co. Ltd. to M/s Vardhman Textile Ltd. and Advance Authorization No. from 3010052275 dated 03.07.2007 to 3010052526 dated 26.07.2007.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.652	M/s. Indo British garments Pvt. Ltd.
NC 28/08 dt. 18.10.2007	F.No. 01/80/50/701/AM-07/DES-V
Ratification of input output norms against Advance Authorisation No. 0510191757 dt. 27.09.2006 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda and in consultation with the representative of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case on the basis of written comments of TC, Mumbai conveyed vide their letter No. 18/2620/07/E-II/498 dated 05.06.2007 as detailed below: -

S. No	Export Product	Export Qty.	Import Product	Qty. allowed per Pc of export product
1	Man's Jacket	11765 Pcs	P/D Polly Twill, w/r+PU coating width 58"/60" GSM(185+/-10%)	5.73 Sq. meter

The quality of fabric used in the export products should conform with the quality of fabric imported in terms of GSM, fibre composition and special finish (if any) imparted to the fabric.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions. They have to find out the Style No. from firm and check/monitor the same by imposing Style No. on export side.



### Outside Agenda:

- Committee observed that there has been some typographical error while recording the minutes of NC No.26/AM08 held on 4.10.07. It was decided to amend the minutes as under. The RLA shall be advised to take necessary action subject to compliance of other usual conditions.

<b>Case No.:3/26/84-ALC3/2007</b>	Party Name:MADURA COATS PRIVATE LIMITED,	<b>Status: Approved</b>
HQ File :01/84/050/00145/AM08/	RLA File :35/24/040/00025/AM08/	Lic.No/Date:3510021565 29.08.2007

The description of import item may be amended to read as “Polyester Filament Yarn” instead of “Polyester Multifilament Yarn”.

<b>Case No.:31/26/84-ALC3/2007</b>	Party Name:MADURA COATS PRIVATE LIMITED,	<b>Status: Approved</b>
HQ File :01/84/050/00173/AM08/	RLA File :35/24/040/00013/AM08/	Lic.No/Date:3510021640 13.09.2007

The description of import item may be amended to read as “Polyester Filament Yarn” instead of “Polyester Multifilament Yarn”.

<b>Case No.:32/26/84-ALC3/2007</b>	Party Name:MADURA COATS PRIVATE LIMITED,	<b>Status: Approved</b>
HQ File :01/84/050/00174/AM08/	RLA File :35/24/040/00014/AM08/	Lic.No/Date:3510021641 13.09.2007

The description of import item may be amended to read as “Polyester Filament Yarn” instead of “Polyester Multifilament Yarn”.

<b>Case No.:33/26/84-ALC3/2007</b>	Party Name:MADURA COATS PRIVATE	Status : Approved.
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	LIMITED,	
HQ File :01/84/050/00175/AM08/	RLA File :35/24/040/00015/AM08/	Lic.No/Date:3510021642 13.09.2007

The description of import item may be amended to read as “Raw Cotton” instead of “Polyester Staple Fibre”.

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